

**CONSTITUTION (AMENDMENT)
BILL***

*(Amendment of Articles 86 and 175 and
omission of articles 87 and 176)*

SHRI TENNETI VISWANATHAM :
(Visakhapatnam) : Sir, I beg to move for
leave to introduce a Bill further to amend
the Constitution of India.

MR. SPEAKER : The question is :

“That leave be granted to introduce a
Bill further to amend the Constitution
of India.”

The motion was adopted.

SHRI TENNETI VISWANATHAM :
Sir, I introduce the Bill.

**CONFIRMATION OF DECORATIONS ON
PERSONS (ABOLITION) BILL***

SHRI J. B. KRIPALANI (Guna) Sir, I
beg to move for leave to introduce a Bill
to provide for the abolition of the
practice of conferring by the State
Decorations, such as Bharat Ratna, Padma
Vibhushan, Padma Bhushan and Padma Shri,
and for matters connected therewith.

MR. SPEAKER : The question is :

“That leave be granted to introduce a
Bill to provide for the abolition of the
practice of conferring by the State
decorations, such as Bharat Ratna,
Padma Vibhushan, Padma Bhushan
and Padma Shri, and for matters
connected therewith.”

The motion was adopted.

SHRI J. B. KRIPALANI : Sir, I intro-
duce the Bill.

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of articles 217 and 224)

श्री ओम प्रकाश त्यागी (मुरादाबाद) :
अध्यक्ष महोदय, मैं भारत के संविधान में आगे

संशोधन करने वाले विधेयक को पेश करने की
अनुमति चाहता हूँ ।

MR. SPEAKER : The question is :

“That leave be granted to introduce a
Bill further to amend the Constitution
of India.”

The motion was adopted.

श्री ओम प्रकाश त्यागी : मैं विधेयक को
पेश करता हूँ ।

16.38 hours

**CONSTITUTION (AMENDMENT) BILL—
contd.**

*(Amendment of articles 75, 164, etc.)
by Shri Kameshwar Singh*

MR. SPEAKER : The House will now
take up further consideration of the following
motion moved by Shri Kameshwar Singh on
the 18th April, 1969 :—

“That the Bill further to amend
the Constitution of India, be taken
into consideration.”

Shri Kameshwar Singh may continue his
speech. He has already taken 24 minutes.
He must give time for others also.

श्री कामेश्वर सिंह (खगरिया) : अध्यक्ष
महोदय, पिछली बार जब मैं बोला था, तब
मैंने अपने बिल में प्रस्तावित धारा 75 तथा
164 के संशोधनों को लिया था । आज मैं
अपने बिल के दूसरे भाग यानी धारा 326 के
संशोधन को लेना चाहता हूँ और वह संशोधन
इस प्रकार है—

“Amendment of Article 326 : In Article
326 of the Constitution, for the word
‘twenty-one’ the word ‘eighteen’ shall be
substituted.”

* Published in Gazette of India, Extraordinary, Part II, section 2, dated 1. 5. 69.